

PROCESSING STATUS OF DRAFT SCHEME as on 28-Aug-20

| Sl. No. | Applicant Name | Date of receipt of Draft Scheme | Last communication received / issued | Processing status |
|----------------|---|--|---|--------------------------------------|
| 1 | Pioneer Distilleries Limited and United Spirits Limited | 10-Feb-20 | Clarifications received on 08-May-20. | Under Process |
| 2 | Scheme of Arrangement between Ajmera Realty & Infra India Limited and Radha Raman Dev Ventures Private Limited | 27-Apr-20 | Complaints report received from BSE, NSE on 09-Jun- 2020. | Observation letter awaited from BSE. |
| 3 | Composite Scheme of Arrangement involving Amalgamation of Gallantt Ispat, AAR Commercial Company Limited, Hipoline Commerce Private Limited, Lexi Exports Private Limited and Richie Credit and Finance Private Limited with Gallant Metal Limited and Slump sale of power plant Undertaking of Gallantt Ispat Limited to Gallant Metal Limited | 18-May-20 | Complaints report received on 27-Aug-20 | Under Process |
| 4 | Scheme of Amalgamation of Harishree Aromatics and Chemicals Private Limited with Lasa Supergenerics Limited and their respective shareholders | 25-Jun-20 | Clarification received on 14-Aug-20 | Under Process |

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|----------------|---|--|--|---|
| 5 | Draft Scheme of Amalgamation amongst Gretex Industries Limited, Apsara Selections Limited and Sankhu Merchandise Private Limited | 29-Jun-20 | Clarification sought from exchanges on August 24, 2020 | Clarification awaited |
| 6 | Draft Scheme of Amalgamation between Meghmani Organics Ltd., Meghmani Organochem Limited and Meghmani Finechem Limited and their respective shareholders. | 01-Jul-20 | 29-Jul-20 | Clarification sought from exchange. Reply awaited. |
| 7 | Sadbhav Infrastructure Project Limited and Sadbhav Engineering Limited and their respective shareholders | 10-Jul-20 | Observation letter received on 21-Aug-20 | Under Process |
| 8 | Scheme of amalgamation of Parsec Enterprises Private Limited with Saurashtra Cement Ltd. | 20-Jul-20 | Clarification received from Company on 24-Aug-20. | Under Process |
| 9 | Draft Scheme of arrangement Globus Spirits Limited | 22-Jul-20 | Complaints report received from BSE on 18-Aug-20 | NOC pending from BSE |
| 10 | Scheme of Arrangement between Orient Green Power Company Limited and their shareholders | 23-Jul-20 | Scheme Received on 23-Jul-20 | Observation Letter & Complaints Report awaited from BSE and NSE |
| 11 | Scheme of Reduction of share capital of Kansal Fibres Ltd. | 28-Jul-20 | 30-Jul-20 | Clarification sought from exchange. Reply awaited. |

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| 12 | Scheme of Arrangement between Poonam Roofing Products Pvt Ltd with Sahyadri Industries Ltd | 28-Jul-20 | Scheme along with Complaints Report received on 28-Jul-20 | Observation letter awaited from BSE. |
| 13 | Scheme of Arrangement of Kamdhenu Ltd. | 11-Aug-20 | 14-Aug-20 | Clarification sought from exchange. Reply awaited. |
| 14 | Draft Scheme of Arrangement between Evolutionary Systems Private Limited, Trans American Information Systems Private Limited, Mastek Limited | 26-Aug-20 | NOC received from NSE on 26-Aug-20 | NOC pending from BSE and Complaints Report pending from exchange(s) |
| 15 | Draft Scheme of Amalgamation of Neptune Exports Limited, Northern Projects Limited, Tea Time Limited and Orient International Limited with Hindusthan Udyog Limited | 28-Aug-20 | Scheme Received on 28-Aug-20 | Under Process |

Last date of communication – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of 'Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote (jeevans@sebi.gov.in) or Executive Director, Shri Amarjeet Singh (amarjeets@sebi.gov.in).